

COUNCIL OF STATES

Monday, 30th November 1953

The Council met at half past one of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

DEMAND OF RESPONSIBLE GOVERNMENT IN TRIPURA

*86. SHRI B. RATH: Will the Minister for STATES be pleased to state:

(a) whether the Advisory Council for Tripura passed a resolution on the 15th August 1953 demanding the establishment of responsible government in the State;

(b) whether any political organisation is opposed to the establishment of responsible Government in the State and if so, the name of such organisation; and

(c) the grounds on which this demand is not being conceded?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) No.

(b) Government have no information

(c) Does not arise.

SHRI B. RATH: Do Government deny that the Advisory Council passed any such resolution?

DR. K. N. KATJU: Not to my knowledge. The Advisory Council has not passed any resolution.

SHRI B. RATH: Have Government received any memorandum from political parties from Tripura?

DR. K. N. KATJU: The question only relates to the Advisory Council. As to how many political parties there are is a matter of public knowledge.

SHRI B. RATH: Sir, my supplementary question arises out of part (b) of the question whether any political organisation is opposed to

the establishment of responsible government in the State. So I would like to know how many political parties have written to Government to concede responsible government to Tripura.

DR. K. N. KATJU: There are lots of political parties some of which are dominated by Communists who are playing a great deal of havoc there. They may require a legislative assembly and all that. But the question was—Whether the Advisory Council passed a resolution and my answer was “No” and to the question—“Whether any political organisation is opposed to responsible government in the State” I said I have no information.

SHRI B. RATH: Did the Government receive any representation from the political party which is dominated by the Communists as well as the other political party which is dominated by Congressmen? Have they received a representation from those political parties?

DR. K. N. KATJU: I cannot enter into a discussion, Sir. The House will remember that Tripura, after all, is a small place with only about 7 lakhs of people, many of them children, many of them women and old men. Therefore you may have political parties consisting of say 15 people.

SHRI B. RATH: May I know if it is because of this smallness of the population that this State is not being conceded responsible government?

DR. K. N. KATJU: No, no, not at all. This State is being looked after very well and with special tenderness because it is a border district.

SHRI M. L. DWIVEDY: Looked after by whom?

(No answer.)

SHRI S. N. MAZUMDAR: Is it not a fact that some members of the Advisory Council expressed an opinion in favour of conceding responsible government—that responsible government should be formed in Tripura?

DR. K. N. KATJU: I do not know what they said in public. The question is whether they passed a resolution and we have said "no."

SHRI S. N. MAZUMDAR: Are these not members of your party—the Congress Party?

DR. K. N. KATJU: Undoubtedly they are.

SHRI B. K. P. SINHA: Is it not a fact that the establishment of responsible government there will be prohibitive from the standpoint of costs?

DR. K. N. KATJU: Pardon?

SHRI B. K. P. SINHA: Is it not a fact that the establishment of responsible government will be financially prohibitive for that small State?

DR. K. N. KATJU: I think that is a point well worth consideration by the Members of this House.

MR. CHAIRMAN: Anyway, it does not arise here.

SECRETARIAT OFFICERS

*87. SHRI H. C. MATHUR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the strength of Secretaries, Joint Secretaries, Deputy Secretaries and corresponding posts in the Government of India; and

(b) the services from which officers are recruited to these posts?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR):

(i) Secretaries to the Government of India ... 26

(ii) Joint Secretaries to the Government of India ... 42

(iii) Deputy Secretaries to the Government of India ... 124

If by the term "corresponding posts" is meant posts carrying the

status *ex-officio*, the numbers are as follows:—

(i) *Ex-officio* Secretaries .. 3

(ii) *Ex-officio* Joint Secretaries .. 9

(iii) *Ex-officio* Deputy Secretaries .. 9

(b) Appointments to these posts are made normally by selection from amongst officers belonging to one or other of the following Services:— Indian Civil Service, Indian Administrative Service, Indian Foreign Service, Central Secretariat Service, Indian Service of Engineers, and Central Services Class (I), e.g., Indian Audit and Accounts Service, Indian Income-tax Service, Indian Customs and Excise Service, etc. A few of these posts have also been filled by *ad hoc* recruitment direct.

SHRI H. C. MATHUR: May I know whether you have not any Joint Secretary or Secretary from out of the Central Secretariat Service?

SHRI B. N. DATAR: I am afraid not, speaking subject to correction.

SHRI C. G. K. REDDY: Why are you afraid?

SHRI H. C. MATHUR: Will the hon. Minister confirm that they are entitled to be appointed Joint Secretaries and Secretaries?

SHRI B. N. DATAR: That question will be considered. At present they are not.

SHRI C. G. K. REDDY: But the answer to the question stated that they are appointed.

MR. CHAIRMAN: You ask whether they are entitled or whether they are eligible for such appointments?

SHRI H. C. MATHUR: Whether they are eligible.

SHRI B. N. DATAR: That question is under consideration. So far as the Secretaries and Joint Secretaries are concerned, they are taken from the